CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP.No.117 of 2000 in OA No.426 of 1996

New Delhi, this 3rd day of July, 2000

Hon'ble Shri V.Rajagopala Reddy, Vice Chairman(J) Hon'ble Smt. Shanta Shastry, Member(A)

Amar Nath Rai S/o Late Shri K.D. Rai R/o 207/5, Sec-1, Puspa Vihar New Delhi

... Petitioner

(By Advocate: Shri B.K. Sinha)

versus

Shri G. Bhaskar Barua Secretary Deptt. of Agriculture and Cooperation Ministry of Agriculture Government of India, Krishi Bhawan New Delhi-110001

... Respondent

(By Advocate: Smt. P.K.Gupta)

ORDER(oral)

By Reddy J.

This C.P. is filed complaining that the respondent had not complied with the order of the Tribunal in above dated 6.12.1999. The Tribunal directed in the above order to fill up the vacancy of the Joint Director (Farm Information), Department of Agriculture and Cooperation, within three months from the date of receipt of a of the order. In the reply it is stated that this order was questioned in the High Court and thereafter in the Hon'ble Supreme Court. However, both the Courts did not intervene in the matter. The case of the petitioner has been considered by the DPC on 30.6.2000 and the DPC recommended his case for promotion to the officiating post of Joint Director. It is stated by the counsel for the respondent that final orders would be passed regarding the actual promotion shortly.



- 2. In the circumstances, we do not find any violation of the order of the Tribunal excepting the delay in the compliance. In view of the fact that they had contested the matter in the High Court and the Supreme Court, though it is not a justification for non compliance all along within the period of three months from the date of the order, we do not find it necessary to take a serious view of the delay.
- 3. In the circumstances, the C.P. is closed. Notice discharged. No costs.

(Smt. Shanta Shastry)
Member(A)

(V. Rajagopala Reddy)
 Vice Chairman((J)

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